

ITEM NO.1501
(FOR JUDGMENT)

Court 1 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 611/2020

PRADEEP KUMAR SONTHALIA

Appellant(s)

VERSUS

DHIRAJ PRASAD SAHU @ DHIRAJ SAHU & ANR.

Respondent(s)

WITH

C.A. No. 2159/2020 (XVII)

Date : 18-12-2020 These petitions were called on for pronouncement
of judgment today.

For Appellant(s) Mr. Devadatt Kamat, Sr. Adv.
In CA 2159/20 Mr. Nishanth Patil, AOR
& Respt.in Mr. Rajesh Inamdar, Adv.
CA 611/2020 Mr. Javedur Rahman, Adv.
Mr. Aditya Bhat, Adv.

Appellant in Ms. Misha Rohatgi, AOR
CA 611/20 &
Respt. In CA
2159/20

For Respondent(s) Mr. Manoj C. Mishra, AOR

Hon'ble the Chief Justice of India pronounced the
judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice
A.S. Bopanna and Hon'ble Mr. Justice V. Ramasubramanian.

The Civil Appeal No. 611/2020 is dismissed and Civil
Appeal No. 2159 of 2020 is allowed in terms of the signed
reportable judgment.

Pending application(s), if any, shall also stand disposed
of.

(MADHU BALA)

AR-CUM-PS

(Signed reportable judgment is placed on the file)

(INDU KUMARI POKHRIYAL)

ASSISTANT REGISTRAR